

# MEGHALAYA LEGISLATIVE ASSEMBLY

## BULLETIN PART - I

### AUTUMN SESSION

THURSDAY, 24<sup>TH</sup> SEPTEMBER, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 1:30 P.M.  
The day was allotted for Government Business.

#### 1. QUESTIONS:

Questions Nos. 118, 119, 121, 123 and 124 were taken up and disposed off.

#### 2. ZERO HOUR NOTICE:

Shri Ardent M. Basaiawmoit, MLA tabled a Zero Hour Notice on a matter relating with the failure of the Government to appoint a Lokayukta in the State.

Dr. Mukul Sangma, Chief Minister replied.

#### 3. PRESENTATION/ LAYING:

- a. Dr. Mukul Sangma, Chief Minister in-charge Finance presented the Report of the Comptroller and Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31<sup>st</sup> March, 2014.
- b. Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs presented the Annual Technical Inspection Report on Urban Local Bodies for the year ended 31<sup>st</sup> March, 2014.
- c. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs laid the Meghalaya Legislative Assembly Secretariat Recruitment and Conditions of Service (2<sup>nd</sup> Amendment Rules, 2015).
- d. Shri M. M. Danggo, MLA and Member of the Rules Committee Meghalaya Legislative Assembly laid a Report of the Rules Committee relating to the 'Precincts of the House' and 'Constitution of the Budget Committee'.

#### 4. CONSIDERATION/ PASSING OF BILL:

- a. Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law moved that The Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Bill, 2015 be taken into consideration.  
Amendment to the Bill was moved by Shri K.P. Pangniang, MLA.

Other Members who participated were Shri H.B. Nongsiej, Shri Witting Mawsor, Dr. Donkumar Roy, Leader of Opposition, Shri Paul Lyngdoh, Shri Metbah Lyngdoh, Shri Ardent M. Basaiawmoit, Shri John Leslee K. Sangma and Dr. D.D. Lapang.

Dr. Mukul Sangma, Chief Minister replied.

(At 12.50 P.M., Shri R. V. Lyngdoh was in the Chair).

(At 1.05 P.M. Hon'ble Speaker was back in the Chair)

Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law also replied, and requested the mover of the Amendment Shri K.P.Pangniang, MLA to withdraw the Amendment.

Shri K.P. Pangniang, MLA did not withdraw the Amendment.

The Hon'ble Speaker then put the Amendment to vote.

The Amendment was rejected by the House.

Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law then moved for adoption of the consideration and passing of the Bill.

The Bill was then put to vote and it was passed by the House.

#### **5. GOVERNMENT RESOLUTION:**

Dr. Mukul Sangma, Chief Minister in-charge Mining and Geology laid the Government Resolution urging the Government of India to consider the request of the Government of Meghalaya under Paragraph 12 A (b) of the Sixth Schedule to the Constitution of India for issue of a Presidential Notification.

The Resolution was moved and approved by the House.

#### **6. LAYING OF STATEMENT:**

- a. Dr. Mukul Sangma, Chief Minister in-charge Planning laid a Statement relating to Starred Question No.1 asked by Dr. Jemino Mawthoh, MLA replied on 17.09.2015.
- b. Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs laid a Statement relating to the Assurance made on 22.09.2015 to the Motion moved by Shri Embahlang Syiemlieh, MLA.

#### **7. ELECTION TO FINANCIAL COMMITTEES:**

- a. The Hon'ble Speaker informed that under the Rules, 5 valid nomination were received in favour of the following Members to the Committee on Public Accounts:
  1. Shri Ronnie V. Lyngdoh.
  2. Smti. Bluebell R. Sangma.
  3. Shri Hopeful Bamon.
  4. Shri K.P. Pangniang and
  5. Shri Paul Lyngdoh.

:3:

In pursuance of Sub-Rule (1) of Rule 198 of the Rules of Procedure and Conduct of Business, Hon'ble Speaker informed that Shri Paul Lyngdoh is appointed as Chairman of the Public Accounts Committee.

b. The Hon'ble Speaker informed that under the Rules, 5 valid nominations were received in favour of the following Members to the Committee on Public Undertakings.

1. Shri S. C. Marak.
2. Shri Hopeful Bamon.
3. Shri M. M. Danggo.
4. Shri K. P. Pangniang and
5. Shri Titosstarwell Chyne.

In Pursuance of Sub-Rule (1) of Rule 198 of the Rules of Procedure and Conduct of Business, Hon'ble Speaker informed that Shri S.C. Marak is appointed as Chairman of the Committee on Public Undertakings.

c. The Hon'ble Speaker informed that under the Rules, 7 valid nominations were received in favour of the following Members to the Committee on Estimates.

1. Dr. D. D. Lapang.
2. Shri Hopeful Bamon.
3. Shri Kennethson Sangma.
4. Shri Ronnie V. Lyngdoh.
5. Dr. Jemino Mawthoh.
6. Shri Witting Mawsor and
7. Shri Nihim D. Shira.

In pursuance of Sub-Rule (1) of Rule 198 of the Rules of Procedure and Conduct of Business, Hon'ble Speaker informed that Dr. D. D. Lapang is appointed as Chairman of the Estimates Committee.

#### **8. PROROGATION/ ADJOURNMENT SINE - DIE:**

The Hon'ble Speaker read out the message of the prorogation of the Current Session.

As there was no further business before the House, the House was prorogued/ adjourned sine-die.

#### **9. NATIONAL ANTHEM:**

National Anthem was played.

**Dated Shillong,  
the 24<sup>th</sup> September, 2015.**

***Commissioner & Secretary,  
Meghalaya Legislative Assembly.***